

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.327/2019

(Arising out of impugned final judgment and order dated 28-09-2018 in CRLA No.781/1997 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PYARE LAL DIXIT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With appln.(s) for exemption from filing O.T., permission to file SLP, c/delay in refiling SLP and permission to file additional documents/facts/Annexures)

Date : 08-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Vivek Singh, Adv.
 Mr. Swastik Dalal, Adv.
 Mr. Shailendra Kumar Mishra, Adv.
 Mr. Ashutosh Jha, AOR
 Mr. Aseem, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file the special leave petition is granted.

Delay condoned.

Issue notice limited to the respondent No.2, Karuna Shankar, returnable within six weeks.

(Chetan Kumar)
A.R. -cum-P.S.

(Anand Prakash)
Court Master